

ITEM NO.12

COURT NO.5

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 21916/2015

(Arising out of impugned final judgment and order dated 13/04/2015 in CMWP No. 391/2009 passed by the High Court of Judicature at Allahabad)

GHAZIABAD DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX, GHAZIABAD AND ORS.

Respondent(s)

(with appln. (s) for directions and permission to file additional documents and interim relief and office report)

WITH

SLP(C) No. 22700/2015

(With appln.(s) for directions and for directions and)

Date : 23/11/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. P. Chidambaram, Sr. Adv.
Mr. Sunil K. Jain, Adv.
Mr. Pawanshree Agrawal, Adv.
Mr. Akarsh Garg, Adv.
Mr. Sunil Kumar Jain, AOR

For Respondent(s) Mr. Tushar Mehta, ASG
Mr. K. Radhakrishnan, Adv.
Ms. S. Chaturvedi, Adv.
Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the Revenue submits that the counter affidavit shall be filed within two weeks hence.

As accepted, no rejoinder affidavit is necessary.

Let the matter be listed on 13.01.2016.

The Assessing Officer shall not take any coercive steps against the petitioner till then.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master